

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

NOTIFICATION NO.87/2024-RC, DATED 03.04.2025

Sub: Recruitment - Recruitment to 150 posts of Civil Judge (Junior Division) notified by the High Court for the State of Telangana for the year 2024 - Discrepancy noticed in respect of candidate with H.T.No.240546 qualified for viva-voce - Regarding.

REF: High Court's Notifications No.87/2024-RC, dated 20.03.2025 and 21.03.2025, placing results of written examination and schedule of viva-voce, respectively.

It has come to the notice of the High Court that, the candidate with H.T. No.240546, qualified in the written examination and to be subjected for viva-voce on 04.04.2025, in connection with the direct recruitment to the posts of Civil Judge (Junior Division) notified for the year 2024, was enrolled as an Advocate in the Bar Council of Andhra Pradesh and practicing in the Courts of Andhra Pradesh; that inspite of the High Court's instructions, the said candidate has submitted her details in Annexure-II (meant for fresh Law Graduates and who have not enrolled as an Advocate) instead of Annexure-III, for the purpose of verification of her eiligility to the post.

As prescribed in the recruitment notification dated 10.04.2024, the Advocates practicing in the High Court for the State of Telangana or in the Courts working under the control of the said High Court, are eligible to apply for the post of Civil Judge (Junior Division) under the said Notification.

However, the said candidate with H.T.No.240546, is permitted to appear for viva-voce, on par with the similarly situated candidates, but her participation in the recruitment process shall be subject to the outcome of S.L.P. (Civil) No.21056/2024 and batch of cases, pending consideration in the Hon'ble Supreme Court of India.

This is for information of the candidate concerned.


3/4/2025

REGISTRAR (RECRUITMENT)